



**Central Administrative Tribunal  
Jammu Bench, Jammu**

T.A. No.61/3479/2021

This the 25<sup>th</sup> day of February, 2021

(Through Video Conferencing)

**Hon'ble Mr. Rakesh Sagar Jain, Member (J)**  
**Hon'ble Mr. Anand Mathur, Member (A)**

Ganesh Dass aged 44 years s/o Sh. Kartar Chand R/o Ward No. 6, Hiranagar, District Kathua.

...Applicant

(Advocate: Mr. Rohit Verma)

Versus

1. State of J&K Through Managing Director, Jammu Kashmir Projects Construction Corporation Limited, Haft Chinar (near Shri Garhi Police Station) Srinagar-190009 and five others.

...Respondents

(Advocate: Mr. Amit Gupta, Additional Advocate General)

**O R D E R (ORAL)**

**Hon'ble Mr. Anand Mathur, Member (A):**

It is submitted by the learned counsel for the applicant as well as Mr. Amit Gupta, learned A.A.G. for respondents that the case pertains to Jammu Kashmir Projects Construction Corporation Limited. As such, this Tribunal has no jurisdiction to hear the case.



Contention of both the learned counsel for the applicant and learned A.A.G. has force and has to be accepted. Jammu Kashmir Projects Construction Corporation Limited has not been brought within the jurisdiction of this Tribunal by notification to be issued by the Central Government under Section 14 (2) of the Administrative Tribunal Act, 1985 and the Tribunal cannot assume jurisdiction in respect of any service matter pertaining to the Jammu Kashmir Projects Construction Corporation Limited under the Act. We accordingly hold that this Tribunal is not vested with any jurisdiction to entertain any petition related to any service dispute in the Jammu Kashmir Projects Construction Corporation Limited.

2. In similar circumstances, the Bench of Armed Forces Tribunal, Jammu comprising of Hon'ble Mr. Justice Mohammad Tahir, Member (J) and Hon'ble Vice Admiral A.G.Thapliyal in TA No. 267 of 2017 (SWP No. 1188 of 2014) titled Bahadur Singh v/s Union of India vide order dated 25.03.2019 held that since the Tribunal does not have the jurisdiction to deal with the matter, the case be sent back to the Registrar (Judicial), High Court of Jammu



& Kashmir to be listed before the appropriate Bench and copy of Order has been placed on record.

3. Therefore, since this Tribunal has no jurisdiction to deal with the present case, this case be sent back to the Registrar (Judicial), High Court of Jammu & Kashmir at Srinagar to place before the Hon'ble Bench for further orders.

4. Both the parties are directed to appear before the Registrar (Judicial), High Court of Jammu & Kashmir at Srinagar on 18.03.2021.

**(Anand Mathur)**  
**Member (A)**

**(Rakesh Sagar Jain)**  
**Member (J)**

/M.M/